The Uttar Pradesh Special Economic Development Authority (Amendment) Act, 2006

Act 9 of 2006

Keyword(s):
Establishment of Special Economic Zone, Development Authority

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.
THE UTTAR PRADESH SPECIAL ECONOMIC DEVELOPMENT AUTHORITY
(AMENDMENT) ACT, 2006
(U.P. ACT No. 9 OF 2006)
(As passed by the Uttar Pradesh Legislature)

AN ACT

further to amend the Uttar Pradesh Special Economic Zone Development Authority Act, 2002.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Special Economic Zone Development Authority (Amendment) Act, 2006.

2. After section 2 of the Uttar Pradesh Special Economic Zone Development Authority Act, 2002 the following section shall be inserted, namely:

2-A (1) Any person desirous of establishing the Special Economic Zone shall make an application in such form containing such particulars and documents and accompanied by such fees as may be prescribed, to the State Government.

(2) The State Government shall scrutinize the application received under sub-section (1) and recommend the same, with modification, if any, to the Government of India for its approval and declaration of the area to be the Special Economic Zone and notifying the developer for such Special Economic Zone.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Special Economic Zone Development Authority Act, 2002 (U.P. Act no. 10 of 2002) has been enacted to provide for the establishment of an Authority for the development of certain areas in the State into industrial and urban economic zones and for matters connected therewith and incidental thereto. This Act came into force on September 7, 2002. The Special Economic Zone Act, 2005 (Act no. 28 of 2005) has been enacted by the Parliament which came into force on June 23, 2005. since the said Act of Parliament provides for the establishment of Special Economic Zone in private sector, it has been decided to amend the said Act of 2002 to provide that any person desirous of establishing the Special Economic Zone shall make an application in such form containing such particulars and documents and accompanied by such fees as may be prescribed, to the State Government and the State Government shall scrutinize the application and recommend the same or with modification to the Government of India for its approval and declaration of the area to be the Special Economic Zone and notifying the developer for such Special Economic Zone.

The Uttar Pradesh Special Economic Zone Development Authority (Amendment) Bill, 2006 is introduced accordingly.

By order,
RAM HARI VIJAY TRIPATHI,
Pramukh Sachiv.